

**COCONUT DEVELOPMENT BOARD (CHIEF COCONUT DEVELOPMENT OFFICER AND SECRETARY) RECRUITMENT RULES, 1981**

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**COCONUT DEVELOPMENT BOARD (CHIEF COCONUT DEVELOPMENT OFFICER AND SECRETARY) RECRUITMENT RULES, 1981**

G.S.R. 409 dated 4th April, 1981.'-In exercise of the powers conferred by sub section (1) of Sec. 19, read with sub-section (5) of Sec. 7 of the Coconut Development Board Act, 1979 (5 of 1979), the Central Government hereby makes the following rules regulating the method of recruitment to the posts of Chief Coconut Development Officer and Secretary in the Coconut Development Board under the Ministry of Agriculture (Department of Agriculture and Cooperation), namely :-

**1. Short title and commencement :-**

(1) These rules may be called the Coconut Development Board (Chief Coconut Development Officer and Secretary) Recruitment Rules, 1981.

(2) They shall come into force on the date of their publication in the official Gazette.

**2. Number of posts and scales of pay :-**

The number of the said posts and the scales of pay attached thereto shall be as specified in columns 3 and 5 of the Schedule annexed to these rules.

**3. Method of recruitment, age limit, other qualifications etc :-**

The method of recruitment, age limit, qualifications and other matters relating to the said posts shall be as specified in columns 6 to 13 of the Schedule aforesaid.

**4. Disqualifications :-**

No person,-

(a) who has entered into or contracted a marriage with a person having a spouse living; or ;

(b) who, having a spouse living, has entered into or contracted a marriage with any person, Shall be eligible for appointment to the said posts : Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

**5. Power to relax :-**

Where the Central Government is of opinion that it is necessary or expedient so to do. it may, by order and for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

**6. Saving :-**

Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the candidates belonging to the Scheduled Castes, the Scheduled Tribes and other special categories of persons in accordance with the orders issued by the

Central Government from time to time in this regard.

SCHEDULE 1

SCHEDULE

Sl. No.	Name of Post	No. of Posts	Classifications	Scale of Pay	Whether selection post or non-selection post	Age limit for direct recruits	Educational and other qualifications required for direct recruits
1	2	3	4	5	6	7	8
1	Chief Coconut Development Officer	One	Not applicable	<FNR>1</FNR> [Rs. 3700-125-4700-150-5000]	Not applicable	45 years (Relaxable for Government servants and employees of the Coconut, Development Board).	<FNR>2</FNR> [(i) M.Sc. (Horticulture) or M.Sc. (Agriculture) or M.Sc. (Botany) with specialisation in coconut and other plantation crops from a recognised university or equivalent.
						Note : The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (other than those in the Andaman and Nicobar Islands and Lakshadweep).	(ii) Thorough knowledge of all aspects of coconut cultivation, marketing and processing so as to be able to advise the Board on the implementation of suitable development programmes.
							(iii) About ten years' experience in agriculture research/development/extension/processing/marketing work with particular reference to coconut.]
							Desirable: (i) Doctorate of any of the

							subjects mentioned under
							essential qualifications.
							(ii) Should possess experience of preparation of development projects on the various aspects of the coconut industry.
							(iii) Administrative experience in a responsible capacity.
							Note 1 Qualifications relaxable at the discretion of Selection Committee in the case of candidates otherwise well qualified.
							Note 2 The qualification(s) regarding experience is/are relaxable at the discretion of the Selection Committee in the case of candidates belonging to the Scheduled Castes and the Scheduled Tribes if, at any stage of selection the Selection Committee is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are

							not likely to be
							available to fill up the
							vacancy(ics) reserved
							for them. ]